

**GOVERNMENT OF INDIA  
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,  
UNANI, SIDDHA AND HOMOEOPATHY  
(AYUSH)**

**LOK SABHA  
UNSTARRED QUESTION NO. 4550  
TO BE ANSWERED ON 20<sup>TH</sup>MARCH, 2020**

**AYUSH EDUCATION AND PRODUCTS**

**4550. SHRI PARTHIBAN S.R.:**

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

(a) whether the Government has set any regulator/ regulatory mechanism to supervise and regulate AYUSH education and their products in the country;

(b) if so, the details thereof; and

(c) the number of companies found selling fake AYUSH products and the steps taken by the Government to check counterfeit products in the market?

**ANSWER**

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,  
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY  
(SHRI SHRIPAD YESSO NAIK)**

(a) & (b): Central Government has already established regulatory mechanisms to supervise and regulate AYUSH education and AYUSH products as under:

(i) The Central Council of Indian Medicine a statutory body under the M/o AYUSH regulates the education of Ayurved, Unani, Siddha & Sowa-Rigpa systems in accordance with the provisions of the Indian Medicine Central Council Act, 1970 and regulations made thereunder. The Central Council of Homoeopathy a statutory body under the M/o AYUSH regulates the education of Homeopathy in accordance with the provisions of the Homoeopathy Central Council Act, 1973 and regulations made thereunder.

(ii) Central Government makes and amends the regulatory provisions in the Drugs & Cosmetics Act, 1940 and Rules there under for AYUSH drugs and the enforcement of these provisions vests with the State Governments. Accordingly, Ministry of AYUSH in the Central Government has a Drug Control Cell, now named as Drug Policy Section, to deal with regulatory matters of Ayurvedic, Siddha, Unani and Homoeopathy drugs and to coordinate with respective State Licensing/Drug Control Authorities in this regard. Since 05.02.2018 a vertical structure of AYUSH has been created within Central Drugs Standard Control Organization to oversee the regulation of Ayurvedic, Siddha, Unani and Homeopathy (ASU&H) drugs from central level. Nine regulatory posts including one post of Deputy Drugs Controller, four posts of Assistant Drugs Controller (one each of Ayurveda, Siddha, Unani and Homoeopathy) and four posts of Drug Inspectors (one each of Ayurveda, Siddha, Unani and Homoeopathy) have been created and notified on 24.07.2019.

State/ UT-wise and year-wise details of the number of manufacturing companies against whom action taken for fake Ayurvedic/Siddha/Unani products reported during the last four years are given in the **annexure**.

## Number of manufacturers against whom action taken in order to stop the manufacturing of fake Ayurvedic products.

S.N.	Name of the State	Sample tested by Drug Testing Laboratory								Action taken by the State Governments
		2015-16		2016-17		2017-18		2018-19		
		Tested	Failed/ Sub Standard	Tested	Failed/ Sub standard	Tested	Failed/ Sub standard	Tested	Failed/ Sub standard	
1	Arunachal Pradesh	-	-	91	NA	145	NA	80	NA	-
2	Assam	319(A)	4	146(A)	NIL	115(A)	NIL	106(A)	NIL	Show cause notices issued during 2015-16.
3	Bihar	-	-	15(A)	-	02(A)	-	01(A)	-	05 cases lodged during the year 2016-17, 2018-19 & 2019-20 respectively against the manufacturers. 01 license cancelled and 01 license suspended in the year 2019-20.
4	Chandigarh	-	-	715(A) +48(U)	-	423(A) +09(U)	-	-	-	-
5	Chhattisgarh			75(A)	NIL	149(A)	6	69(A)	1	-
6	Delhi	3000(A), 1000 (U)	13(A), 7(U)	2048 (A), 100(U)	11(A), 11(U)	600(A) , 200(U)	4(A),1(U)			Inspection and market survey and lifting of Ayurvedic and Unani drugs samples for test/analysis as a part of Quality Control activity to keep check on spurious/sub-standard Ayurvedic and Unani medicines.
7	Goa	-	-	10	-	1	-	02	-	No such cases of sale and distribution of spurious AYUSH medicines have been reported.
8	Gujarat	344 (ASU&H)	12	325 (ASU& H)	NA	302 (ASU& H)	13	304 (ASU&H)	17	12 spurious cases booked against the manufacturers. Show cause notices issued to 8 firms and 21 Licenses suspended.
9	Himachal Pradesh	-	-	748 (ASU)	53	577 (ASU)	61	94 (ASU)	4	20 spurious cases booked against the manufacturers.
10	Jharkhand	-	-	-	-	33(H)	3	-	-	-

11	J&K	-	-	-	-	-	-	-	-	2 inspectors and 12 Drug Control officers has been notified in Dept. of ISM
12	Karnataka	-	-	1071(A) +87(H)	-	1026(A)+30(H)	-	-	-	08 spurious cases booked against the manufacturers.
13	Kerala	297(A)	7	297(A)	5	578	25	724	9	09 cases have been booked against Spurious/Failed Ayurveda Drugs.
14	Madhya Pradesh									02 cases have been booked against Spurious/Failed Ayurveda Drugs
15	Maharashtra	-	-	350	-	320	-	-	-	-
16	Manipur	NIL	-	NIL	-	Nil	-	NIL	-	-
17	Meghalaya	15(A), 10(H)	NIL	15(A), 15(H)	NIL	11(A), 9(H)	NIL	5(A), 2(H)	NIL	-
18	Mizoram	-	-	31	11	NIL	-	-	-	-
19	Nagaland	-	-	NIL	-	NIL	-	-	-	-
20	Odisha	123 (A)	-	638 (A)	-	416 (A)	-	451(A)	-	The suppliers of Ayurvedic medicines are insisted upon to submit the testing reports of the supplied batch from laboratory approved under Rule 160 A-J of the Drugs and Cosmetics Rules 1945. Random inspection and testing of the supplied drugs are also being carried out by the officials authorized for the purpose by the State Government.
21	Puducherry	-	-	-	-	-	-	-	-	Effective measures are taken to control the sale of Spurious Ayurvedic and Unani Medicines. 34 spurious cases booked against the manufacturers.

22	<b>Punjab</b>	921(A), 12(U)	119(A), 3(U)	715(A), 48(U)	99(A), 2(U)	423(A), 9(U)	55(A)	886(A)	69(A)	Manufacturers of drug samples found to be Spurious/Substandard were directed to take the whole batch out of the market and re-test the samples from a Drug Testing Laboratory before marketing them. License of a formulation of one manufacturing unit has been cancelled and show cause notices issued to 20 manufacturing units.
23	<b>Tamilnadu</b>	1509 (ASU)	60	1522 (ASU)	120	1821	74	2251 (ASU)	92	One formula of manufacturing unit was cancelled. 23 Drug Inspectors are appointed and monthly target of taking drug samples for quality testing has been fixed. 69 spurious cases booked against the manufacturers.
24	<b>Tripura</b>	15(H)	NIL	67 (ASU)	NA	200 (ASU), 1(H)	NA	66 (ASU), 132(H)	NA	Show cause notices issued to 20 manufacturing units. No spurious Ayurvedic medicine has been declared in last 01 year.
25	<b>Uttarakhand</b>	111 (A)	12	187 (A)	NIL	250 (A)	53	199 (A)	6	In last 05 years Drugs inspector of the state have taken 891 samples out of which 82 samples were not of standard quality. Necessary action taken against the manufacturers
26	<b>West Bengal</b>	-	-	8	-	0	-	-	-	-
27	<b>Lakshadweep</b>		-	-	-	-	-	-	-	No case of spurious having the booked during the last five years

Abbreviations used: A: Ayurvedic, S: Siddha, U: Unani, H: Homoeopathy, DTL: Drug Testing Laboratory, UT: Union Territory